

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205  
**C.P.(CAA)/5(AHM)2024**  
in  
**CA(CAA)/58(AHM)2023**

**Proceedings under Section 230-232 of**  
**Co.Act,2013**

**IN THE MATTER OF:**

Jaihind Projects Limited  
Nitrex Chemicals India Limited

.....Applicant

.....Respondent

**Order delivered on: 25/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Rajiv Chawla, Adv. for Mr. Dhinal Shah, Adv.  
For the RD : Mr. Shiv Pal Singh, Dy. Director  
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

RD office & Income Tax Department submitted that they have no objection in this matter. Proxy counsel appears for the applicant seeks pass-over as he could not discuss the matter. Pass-over is not possible, hence, list for further consideration on 06.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**